

Goa Chief Ministers Fire Service Medal Rules, 2000

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Goa Chief Ministers Fire Service Medal Rules, 2000

1. Short title, commencement and application :-

(1) These rules may be called the Goa Chief Ministers Fire Service Medal Rules, 2000.

(2) They shall come into force from the date of their publication in the Official Gazette.

(3) They shall apply to the Officers of and below the rank of Assistant Divisional Officer and subordinate fire service personnel.

2. Particulars of the award :-

(1) The award shall be in the form of a Medal and styled and designated as the Goa Chief Ministers Fire Service Medal for Outstanding devotion to duty/gallantry (hereinafter referred to as the "Medal").

(2) The Medal shall be circular in shape, Gold plated, one and three

eighth inches in diameter and have embossed on the obverse (front) the figure of the State insignia and the words "Chief Ministers Fire Service Medal for meritorious services" inscribed below. On the reverse side shall be embossed the Fire Service emblem and the words "Goa Fire Service" above, and the words xxx xxx below.

(3) Each Medal shall be suspended from the left side of the chest with the riband of 3-5 centimetres in width, shall be half yellow and half blue and in the case of gallantry, the riband shall be half red and half white.

3. To whom Medal shall be awarded :-

The Medal shall only be awarded to those members of the Goa Fire Service mentioned in rule 1, who have exhibited conspicuous devotion to duty/gallantry.

4. Publication of name of awardee and maintaining of registers :-

The names of those to whom the Medal has been awarded shall be published in the Official Gazette of the Government and a Register of such names shall be kept by the Government of Goa in the Home Department by such person, as the Government of Goa, may direct.

5. Cancellation of the award :-

It shall be competent for the Government of Goa to cancel and annul the Medal awarded to any person and thereupon his name in the register shall be erased. It shall, however, be competent for the Government to restore any Medal which may have been so cancelled. Every person to whom the said Medal is awarded shall, before receiving the Medal give an undertaking in Form B hereto to return the Medal if his Medal is cancelled or annulled. Notice of cancellation or restoration in every case shall be published in the Official Gazette of the Government.

<u>6.</u> Number of Medals to be awarded in a year :-

The number of Medals to be awarded in a year shall not exceed 3

(three) which stands precluded for Gallantry in any number.

7. Eligibility for Medal :-

(1) The Medal shall be awarded for,-

(i) conspicuous gallantry in saving life and property, the risks covered being estimated with due regard to the obligations and the duties of the officer concerned in the preceding year;

(ii) a specially distinguished record in Fire service;

(iii) success in organising Fire Service or in maintaining the organisation under special difficulties;

(iv) special service in dealing with serious incidents or widespread outbreaks of fire;

(v) prolonged services of ability and merit.

(2) To be eligible for award of the Medal, members of the service should have completed service for a period of not less than ten years. Consideration may be given to those with longer years of service. This condition will, however, not be applicable to cases relating to Medal for gallantry.

(3) The members of the fire service shall be eligible for the grant of Medals only once in their service. Those who have been awarded the Presidents Fire Service Medal shall not be eligible for the award of Medal for Outstanding devotion to duty for the next three years.

8. Nomination for the Medal :-

As the Medal shall carry the Chief Ministers name, the nomination/s for Medal shall be done in all seriousness and the standard of the

cases recommended should be high.

9. Cash award alongwith Medal :-

The Medal shall carry a one time cash reward of Rs. 2000/- (Rupees two thousand only), irrespective of the rank of the recipient.

10. Other conditions :-

(1) The Medal may be made posthumously and in such cases, the lumpsum grant attached to the Medal shall go to the family of the recipient.

(2) While wearing this Medal alongwith other Medal/s, and decorations, it shall be worn to the left of the last Medal awarded by the Government of India.

(3) The Medal shall be liable to be forfeited when the holder is guilty of disloyalty, cowardice in action or such conduct as in the opinion of the Government, brings the fire force into disrepute.

(4) All the proposals for the grant of Chief Ministers Fire Service Medal shall be first scrutinised by a Committee consisting of the Chief Secretary as Chairman, Director of Fire and Emergency Services and Under Secretary (Home) as members. The committee shall then recommend names to the Government alongwith citation to enable the Government to make announcement on 19th December, every year.

(5) The period between 1st November, of the preceding year to 31st, October, of the succeeding year shall be the period under consideration for the award to be given on 19th December, of the succeeding year.

(6) While making recommendations for the medal, it should be specifically reported whether the nominees have at any time incurred any censure of a court or have been concerned in proceedings which have been censured by Courts of Law. A certificate in Form A hereto shall be furnished by the Director of Fire and Emergency Service in respect of each nominee for the Medal.